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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. No. 1180/1997

This the 19th day of May, 1997

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Shri Chet Ram S/O Chiranjit Lal,
DA-40-C, G-8 Area,
Hari Nagar,
New Delhi-110064.

... Applicant

(By Shri D. P. Avinashi, Advocate)

-versus-

1. Government of N.C.T. through
Commissioner of Police,
Police Headquarters,
MSO Building, I.P. Estate,
New Delhi.

2. Deputy Commissioner of Police
(Headquarters-1),
I.P. Estate,
New Delhi.

3. Union of India through
Director General,
CRPF, CGO Complex,
Lodhi Road,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for applicant on
admission.

It appears that the applicant was taken on
deputation in the Delhi Police with effect from
23.9.1988. By the impugned order, the respondents have
decided to repatriate the applicant to his parent
department with immediate effect. According to the
learned counsel for the applicant, certain departmental
inquiry is pending against the applicant at Delhi and if

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repatriated, he will have to go back to Madras and come to Delhi in connection with the inquiry. This does not appear to us a ground on which we can quash the impugned order. He may claim and must get TA and DA in case he is required to come to Delhi in connection with any inquiry pending against him. He cannot, however, refuse to go to his parent department either because it may be inconvenient to him or because he may have to face some trouble if he is required to undertake journey in connection with any matter pending at Delhi.

We find no merit in the application. Accordingly, the same is dismissed summarily.


(K. M. Agarwal)
Chairman


(S. P. Biswas)
Member (A)

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